

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76051 of 2017

(Arising out of Order-in-Appeal No.126/ST/B-II/2016 dated 23.12.2016 passed by Commissioner of CGST & Central Excise, Bhubaneswar)

M/s Inter State Syndicate

(Opp. Telephone Exchange, Post Office Road, PO-Barbil, Dist.-Keonjhar, Odisha)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar

(C.R.Building, Rajaswa Vihar, Bhubaneswar-7)

Respondent

APPEARANCE :

None for the Appellant

Ms.Suman, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77822/2025

DATE OF HEARING : 01 DECEMBER 2025

DATE OF DECISION : 01 DECEMBER 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**